## MINISTRY OF FINANCE

## (Department of Revenue)

(CENTRAL BOARD OF DIRECT TAXES)

## **NOTIFICATION**

New Delhi, the 19th November, 2025

## (INCOME-TAX)

**S.O. 5294(E).**— In pursuance of clause (e) of paragraph 2 of the Capital Gains Account Scheme, 1988, and in continuation to the earlier notification numbers G.S.R.725(E), dated the 22<sup>nd</sup> June, 1988 and G.S.R 859(E), dated the 30<sup>th</sup> November, 2012, the Central Government hereby authorises all the branches (except rural branches) of the following banks to receive deposits and maintain accounts under the said Scheme, namely: –

- (i) HDFC Bank Ltd;
- (ii) ICICI Bank Ltd;
- (iii) Axis Bank Ltd;
- (iv) City Union Bank Ltd;
- (v) DCB Bank Ltd;

- (vi) Federal Bank Ltd;
- (vii) IDFC FIRST Bank Ltd;
- (viii) IndusInd Bank Ltd;
- (ix) Jammu and Kashmir Bank Ltd;
- (x) Karnataka Bank Ltd;
- (xi) Karur Vysya Bank Ltd;
- (xii) Kotak Mahindra Bank Ltd;
- (xiii) RBL Bank Ltd;
- (xiv) South Indian Bank Ltd;
- (xv) Yes Bank Ltd;
- (xvi) Dhanlaxmi Bank Ltd;
- (xvii) Bandhan Bank Ltd;
- (xviii) CSB Bank Ltd; and
- (xix) Tamilnad Mercantile Bank Ltd.

**Explanation**. - For the purposes of this notification, a rural branch, in relation to the bank specified herein means a branch which is situate and is functioning at a centre, the population whereof, in accordance with the 2011 census is less than ten thousand.

[F. No. 162/2025/ F. No. 370142/23/2024-TPL]

KRITIKA JAIN, Under Secy. (Tax Policy and Legislation)